

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA**

UNSTARRED QUESTION NO.1979

TO BE ANSWERED ON AUGUST 07, 2023

HOUSES BUILT UNDER PRADHAN MANTRI AWAS YOJANA (URBAN) IN KERALA

NO. 1979. DR. RADHA MOHAN DAS AGRAWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the changes that have been made by Government of Kerala in the implementation of Pradhan Mantri Awas Yojana (Urban) and whether house built under Pradhan Mantri Awas Yojana is written on such constructed houses or not;
- (b) the number of separate houses which have been constructed in different assembly constituencies of Kerala; and
- (c) whether Government will consider checking the eligibility of the allotted houses?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) 'Land' and 'Colonisation' are State subjects. Schemes related to housing for urban poor in their respective areas are implemented by States/Union Territories (UTs). However, the Ministry of Housing and Urban Affairs (MoHUA) is supplementing the efforts of States/Uts by providing Central Assistance under Pradhan Mantri Awas Yojana – Urban (PMAY-U) 'Housing for All' Mission since June 25, 2015 to provide pucca houses with basic amenities to all eligible urban beneficiaries across the country. The scheme is implemented through four verticals i.e. Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS) based on eligibility criteria as per scheme guidelines. The Scheme guidelines are available at <https://pmay-urban.gov.in/uploads/guidelines/62381c744c188-Updated-guidelines-of-PMAY-U.pdf>.

PMAY-U guidelines promote convergence with other State schemes. As reported by the State, PMAY-U is being implemented in Kerala in convergence with their housing scheme under LIFE Mission programme. Under BLC vertical ₹4 lakh per housing unit is provided under PMAY(U) – LIFE programme which includes ₹1.5 lakh as Central Assistance and ₹2.5 lakh as State and ULB Share. All States/ Uts have been instructed to ensure that the PMAY-U logo is displayed in front of houses constructed under the scheme.

(b) Details of the number of houses sanctioned, grounded and completed in different Assembly constituencies of Kerala under BLC/ AHP verticals of PMAY-U as informed by the State are at **Annexure.**

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(c) The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). For transparent selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. The scheme has inbuilt provisions like Aadhaar seeding and validation of beneficiaries, transfer of assistance through Direct Benefit Transfer (DBT)/ Expenditure-Advance-Transfer (EAT) module of Public Financial Management System (PFMS), Geotagging of houses, etc., integrated into robust PMAY-U MIS system for ensuring transparency, efficiency and accountability in the system to ensure that benefits reach to the genuine beneficiaries.

Any instance of irregularity/complaint/representation regarding the implementation of PMAY-U are addressed through suitable grievance redressal system available at both State/UT and City level as per existing rules and regulations. Moreover, a Centralised Public Grievance Redress and Monitoring System (CPGRAMS) is also available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U for redressal. Further, Ministry of Housing and Urban Affairs (MoHUA) has also developed a Public Grievances Redress and Monitoring System for registering any form of complaints regarding implementation of PMAY-U and its speedy disposal.

Details of houses sanctioned, grounded and completed under various Assembly constituencies in the State of Kerala under PMAY-U

S.No.	District	Name of Assembly Constituency	Houses Sanctioned (Nos)	Houses Grounded for construction (Nos)	Houses Completed (Nos)
1	Alappuzha	Cherthala	1195	1036	736
2	Alappuzha	Alappuzha	1571	1322	977
3	Alappuzha	Ambalappuzha	2781	2240	1593
4	Alappuzha	Haripad	456	363	245
5	Alappuzha	Kayamkulam	1291	1144	950
6	Alappuzha	Mavelikara	351	317	219
7	Alappuzha	Chengannur	251	196	147
8	Ernakulam	Perumbavoor	262	242	187
9	Ernakulam	Angamaly	358	312	269
10	Ernakulam	Aluva	593	455	443
11	Ernakulam	Kalamassery	1328	1031	842
12	Ernakulam	Paravur	1069	596	539
13	Ernakulam	Vypin	914	578	578
14	Ernakulam	Kochi	3206	2178	862
15	Ernakulam	Thrippunithura	3973	3131	2735
16	Ernakulam	Ernakulam	1419	1034	1550
17	Ernakulam	Thrikkakara	2212	1636	1219
18	Ernakulam	Kunnathunad (SC)	232	102	102
19	Ernakulam	Piravom	1042	819	656
20	Ernakulam	Muvattupuzha	385	360	285
21	Ernakulam	Kothamangalam	813	734	523
22	Idukki	Thodupuzha	965	926	797
23	Idukki	Idukki	1485	1233	937
24	Kannur	Payyanur	823	809	642
25	Kannur	Taliparamba	958	932	773
26	Kannur	Irikkur	516	506	462
27	Kannur	Azhikode	385	377	154
28	Kannur	Kannur	1408	1324	1020
29	Kannur	Thalassery	476	450	310
30	Kannur	Mattanur	544	507	384
31	Kannur	Kuthuparamba	902	782	736
32	Kannur	Peravoor	543	525	386
33	Kasaragod	Kasaragod	400	327	183
34	Kasaragod	Kanhangad	1922	1496	862
35	Kasaragod	Thrikaripur	713	574	568
36	Kollam	Karunagapally	1083	968	700
37	Kollam	Chavara	1762	928	661

S.No.	District	Name of Assembly Constituency	Houses Sanctioned (Nos)	Houses Grounded for construction (Nos)	Houses Completed (Nos)
38	Kollam	Kottarakkara	699	561	412
39	Kollam	Punalur	1520	1161	971
40	Kollam	Kollam	2113	1959	1389
41	Kollam	Eravipuram	2989	2225	1577
42	Kollam	Chathannoor	1001	761	510
43	Kottayam	Pala	244	209	168
44	Kottayam	Vaikom (SC)	493	329	279
45	Kottayam	Ettumanoor	724	516	381
46	Kottayam	Kottayam	1988	1311	816
47	Kottayam	Changanassery	448	320	170
48	Kottayam	Poonjar	1028	602	559
49	Kozhikode	Vadakara	775	772	607
50	Kozhikode	Koyilandy	1920	1822	1268
51	Kozhikode	Elathur	424	350	168
52	Kozhikode	Kozhikode North	1510	1328	686
53	Kozhikode	Kozhikode South	1179	1051	610
54	Kozhikode	Bey pore	3027	2641	1536
55	Kozhikode	Koduvally	889	840	748
56	Kozhikode	Thiruvambady	680	675	578
57	Malappuram	Kondotty	1600	1481	900
58	Malappuram	Nilambur	951	670	513
59	Malappuram	Manjeri	2393	2237	1640
60	Malappuram	Perinthalmanna	1386	1337	1120
61	Malappuram	Malappuram	2199	2120	1344
62	Malappuram	Tirurangadi	1783	1553	1030
63	Malappuram	Tanur	2375	1719	1491
64	Malappuram	Tirur	674	653	437
65	Malappuram	Kottakkal	1063	934	670
66	Malappuram	Ponnani	1821	1460	1162
67	Palakkad	Pattambi	967	957	653
68	Palakkad	Shornur	2344	2134	1345
69	Palakkad	Ottapalam	1637	1549	1020
70	Palakkad	Mannarkkad	851	836	714
71	Palakkad	Palakkad	2829	2328	1844
72	Palakkad	Chittur	1029	820	640
73	Pathanamthitta	Thiruvalla	892	605	498
74	Pathanamthitta	Aranmula	827	721	492
75	Pathanamthitta	Adoor	1395	1067	725

S.No.	District	Name of Assembly Constituency	Houses Sanctioned (Nos)	Houses Grounded for construction (Nos)	Houses Completed (Nos)
76	Thiruvananthapuram	Varkala	757	697	470
77	Thiruvananthapuram	Attingal	565	410	266
78	Thiruvananthapuram	Nedumangad	2829	2206	1952
79	Thiruvananthapuram	Kazhakootam	3128	2575	1449
80	Thiruvananthapuram	Vattiyoorkavu	2239	1745	893
81	Thiruvananthapuram	Thiruvananthapuram	3152	2229	1063
82	Thiruvananthapuram	Nemom	3519	2913	1676
83	Thiruvananthapuram	Kattakkada	698	687	687
84	Thiruvananthapuram	Kovalam	1319	1105	766
85	Thiruvananthapuram	Neyyattinkara	2574	1615	1451
86	Thrissur	Kunnamkulam	1428	1328	1142
87	Thrissur	Guruvayur	2196	2076	1448
88	Thrissur	Manalur	388	370	243
89	Thrissur	Wadakkanchery	1572	1497	1122
90	Thrissur	Ollur	412	354	298
91	Thrissur	Thrissur	1849	1758	1366
92	Thrissur	Irinjalakuda	1034	888	669
93	Thrissur	Chalakyudy	635	619	455
94	Thrissur	Kodungallur	1780	1314	1194
95	Wayanad	Mananthavady (ST)	2347	1656	1235
96	Wayanad	Sulthan Bathery (ST)	1556	1358	947
97	Wayanad	Kalpetta	1331	1166	708
Total			1,30,562	1,07,670	78,403